

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:29

ANSWERED ON:23.11.2005

CCH INQUIRY COMMISSION

Barman Shri Hiten;Bose Shri Subrata;Reddy Shri Karunakara G.;Sonowal Shri Sarbananda

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether any Central Council of Homeopathy (CCH) Inquiry Commission has been set up ;
- (b) if so, the details of its composition and terms of reference ;
- (c) whether the Commission has submitted its report ;
- (d) if so, whether the Commission has established any irregularity ;
- (e) if so, the details thereof; and
- (f) the reasons for the proposed amendment by the Government in the Homeopathy Central Council Act without waiting for the report of the recommendations of the Inquiry Commission ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) Yes, Sir.

(b) In exercise of the powers conferred on the Central Government under Section 31 of the Homoeopathic Central Council Act 1973, the Government had set up a commission of Inquiry on 14.1.2004 under the Chairpersonship of Ms. Justice Usha Mehra, Retired Justice of Delhi High Court with Dr. Ramjee Singh, Vice President of Central Council of Homoeopathy as Member and Dr. S.P. Singh, Adviser (Homoeopathy) in the Department of AYUSH as its Member Secretary. The Commission was to look into the irregularities of Central Council of Homoeopathy, as may be brought to its notice and proceed to enquire in a summary manner and recommend such remedies as the Commission might consider proper and necessary.

(c) Yes, Sir. The Commission has submitted its Report to the Government on 16th June 2005.

(d) & (e) The commission found that " there have been irregularities by the Council both in the matter of recognition of new colleges, increase in seats and in courses of study. The Commission was of the opinion that keeping in view their high stature and eminence in the profession, the allegations made against the president, Vice President and the Secretary needed to be probed". On the recommendations of the commission, the Government has requested the Central Bureau of Investigation (CBI) for an investigation into the allegations. The Central Bureau of Investigation (CBI) has registered FIRs against the President and the Vice President of Central Council of Homoeopathy for a further probe.

(f) The intention of the Government in proposing the amendments is to streamline functioning of the Central Council of Homoeopathy and the Central Council of Indian Medicine. The amendments proposed are not restricted to the Homoeopathy Central Council Act as similar amendments are proposed in the Indian Medicine Central Council Act as well. There is no connection between the proposed amendments and the Inquiry Commission.